

Kendriya Vidyalayas had been appointed to the post of Principal during the preceding three years on the basis of allegedly fake certificates to the effect that they belonged to OBCs;

(b) if so, the names thereof;

(c) whether any preliminary or formal enquiry has been instituted to prove into the allegation;

(d) if so, the stage/outcome of the said enquiries; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) Kendriya Vidyalaya Sangathan (KVS) has informed that one candidate, Shri G.L. Yadav, was appointed as Principal in the year 1995 on the basis of the OBC certificate submitted by him. On subsequent verification, the OBC certificate was proved to be issued on the basis of the wrong information submitted by the candidate to the issuing authority. Orders were issued, after due process, cancelling the appointment. This order has since been stayed by the High Court of Gujarat.

(c) to (e) The enquiry in this regard was conducted by the District Magistrate, Kota under whose jurisdiction, the OBC certificate was issued to the candidate.

Setting up of New Colleges in Capital

368. SHRI GHUFRAN AZAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government propose to set up new colleges in the Capital to cover the needs of qualified students;

(b) if not, the reasons therefor;

(c) whether Government would also take steps to improve the standard of education in colleges in the Capital; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b) Colleges in Delhi are established either by the Government of Delhi or Educational Trusts controlled by private bodies/individuals. The Central Government has no role in this sphere. With correspondence and distance education, however, having successfully emerged as an alternative mode of higher education, it does not appear if there is any pressing need to establish more colleges.

(c) and (d) Improvement of standard of education is an ongoing process. The University Grants Commission which has the statutory responsibility of maintenance of standards in higher education takes suitable measures in this regard from time to time.

Settling of a Widow's Claim

369. SHRI RAHASBIHARI BARIK: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the reply given to Rajya Sabha Unstarred Question 2286 dated 13th December, 1996 and state:

(a) the details of the representations received from the widow of a deceased employee of P.G. Men's Hostel, Delhi University, Delhi;

(b) whether any payment of her dues has since been made to her, if so, the details thereof;

(c) whether it is a fact that no payment has been made to her so far in spite of her representations being forwarded by several VIPs, if so, the reasons therefor; and

(d) by what date full payment of all dues payable to her will be made by the authority concerned?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (d) According to the information furnished by

the University of Delhi the concerned employee of P G Mens' hostel committed suicide after owning responsibility in writing of having misappropriated hostel funds. The University has instituted an Enquiry into the matter and the question of payment of benefits/dues payable to the widow of the deceased shall be settled by the University on receipt of report of the Enquiry.

Complaints against Private Schools

370. SHRI GURUDAS DAG GUP-TA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have received series of complaints of irregularities being perpetrated by a large number of private schools affiliated to CBSE and ICS; and

(b) if so, the details thereof and the action proposed to be taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) As per information received from the Central Board of Secondary Education (CBSE) and the Council for the Indian School Certificate Examinations (CISCE) sporadic complaints have been received against a few private schools affiliated to these organisations.

(b) The complaints relate to alleged malfunctioning and irregularities in these schools in matters regarding underpayment of salaries, absence of proper service conditions, overcharging of fees and collection of unauthorised dues etc. Primarily, it is for the concerned State Government/Union Territory Administration to initiate regulatory action against the schools indulging in irregularities as per provisions contained in their respective Education Acts. However, appropriate administrative action has also been taken by the Board/CISCE as per their Affiliation Bye-laws/Regulatory guidelines.

The Department of Education had also constituted a Task Force to study the functioning of private schools and evolve a model code for the service conditions of teachers and other related matters, transparency in the administration of private schools and their admission policies and a mechanism for the disposal of grievances and possible punitive measures. The recommendations made by the Task Force were discussed in the meeting of the Education Secretaries to State Governments and Chairpersons of the Boards of Secondary Education for taking further follow-up action.

Unfilled Vacancies of Teachers in KVS

371. SHRI GOVINDRAM MIRI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to refer to the reply given in Unstarred Question No. 1918 date 8th August, 1997 and to state:

(a) what are the detailed reasons due to which all available vacancies for promotions in each of the categories in K.V.S. could not be filled up during 1993-94, 1994-95, 1995-96, 1996-97 and 1997-98;

(b) whether the unfilled vacancies to be filled by promotees in 1997-98 have since been filled up in different categories;

(c) if so, the details thereof and if not, the reasons therefor; and

(d) by when and how these vacancies are to be filled up?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) The vacancies remained unfilled during the years in question were due to non-acceptance of promotion and non-availability of eligible SCST candidates in feeder grades.

(b) to (d) The Departmental Promotion Committees have since made recommendations to fill up the unfilled vacancies from Primary Teachers to Trained